

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Diary No. 240/2022**

Date: 22.7.2022

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2, Sector-29,  
Gurgaon-122001.

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for (i) Truing up of Transmission tariff for 2014- 19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for Assets under Strengthening Scheme in Northern Region in the Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.8.2022 :

**2014-19 period**

- a) Reconciliation statement for the Opening capital cost and Additional Capital Expenditure (ACE) during 2014-19 with the Auditor Certificates.
- b) Package-wise and vendor-wise details of the ACE claimed in 2014-19 period for the instant assets
- c) IDC statement showing the total IDC amount in excel format for the instant assets.
- d) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- e) Liability flow statement for all the assets as per the format provided in Annexure-I.

f) Form 12 for the instant assets.

**2019-24 period**

- g) Package-wise and vendor-wise details of the ACE claimed in 2019-24 period for the instant assets.
- h) Confirm whether additional ACE is expected beyond 2021-22.
2. Confirm that the instant assets are currently in use.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
5. Further, you are requested to cure the following defect found during preliminary scrutiny of Dy: No. 240/2022:
- i) **File proof of publication of Public Notice in the newspapers;** and
- ii) **Map all** the Respondents in the e-filing portal of the Commission
6. The petition will be registered only after receipt of the above information and removal of defect mentioned above.
7. In case the above said information is not filed within the specified date, the petition shall be referred back.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

## Annexure – I

Name of Petitioner:

Name of Project:

Asset No.	Headwise /Part wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/ 31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019			
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)				
Asset - 1	Party - A																									
Asset - 1	Party - B																									

# TL/SS/Communication Systems etc.

\*Whichever is later

^Works deferred for execution, contract amendment - please specify